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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 28.08.2025

## + <u>W.P.(CRL) 2727/2025 & CRL.M.A. 25687/2025</u>

ARUN KUMAR & ORS.

.....Petitioners

Through: Ms. Chhavvi R. Luthra, Mr. Ashish

Kapur and Mr. Rishap Atal,

Advocates

versus

STATE (NCT. OF DELHI) & ANR.

....Respondents

Through:

Mr. Anand V. Khatri, ASC for State

with IO/SI Omkar Mal, PS Prasad

Nagar

Ms. Vaishali, Advocate for R2 with

R2 in person

## CORAM: JUSTICE GIRISH KATHPALIA

## JUDGMENT (ORAL)

- 1. Petitioners seek quashing of case FIR No. 642/2023 of PS Prasad Nagar for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.
- 2. Respondent no. 2 present in court with her counsel and identified by IO/SI Omkar Mal accepts notice. Learned ASC accepts notice and submits





that State has no serious objection to this petition.

3. I have spoken with the parties in Hindi and it is stated by them that they have resolved all their matrimonial disputes and marriage between petitioner no. 1 and respondent no. 2 stands dissolved by decree of divorce. There was no issue born in the wedlock of petitioner no. 1 and respondent no. 2. Respondent no. 2 submits that towards full and final settlement of all her claims including *stridhan* and alimony she has received a total amount of Rs.5,00,000/- from petitioners and now she does not wish to pursue prosecution of the petitioners.

4. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial. Therefore, the petition is allowed and the FIR No. 642/2023 of PS Prasad Nagar for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed. Pending application also stands disposed of.

GIRISH KATHPALIA (JUDGE)

**AUGUST 28, 2025/**as